

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA 550/96 and OA 551/96

O.A.Dy.Nos. 3240/96 & 3244/96

(Friday this the Tenth day of May, One thousand  
Nine hundred and ninety Six)

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

O.A.Dy.No. 3240/96

1. P. Manoj, Temporary Status Casual Labourer,  
Office of the Accountant General (Accounts  
and Entitlements (A&E for short), Thrissur  
residing at Panchu Veedu, Ambika Puram,  
Palakkad.
2. Jeejo Paul, S/o M.L.Paul,  
Casual Labourer, Office of the  
Accountant General, A&E, Thrissur  
residing at Maliamnavu House,  
Paravathani, Thrissur.
3. M.J.Varghese, Casual Labourer,  
Office of the Accountant General,  
A&E, Thrissur, residing at Meleth  
House, Poothole, Thrissur.
4. Radha T.R. Casual Labourer, Office  
of the Accountant General, A&E,  
Thrissur, residing at Kottampilly  
House, Kuthankulangara Lane,  
Poonkunnam.
5. Pushpam M.K. Casual Labourer,  
Office of the Accountant General,  
A&E, Thrissur residing at  
Cherankottil House, Eravimangalam PO,  
Thrissur.
6. Geethamma B. Casual Labourer,  
Office of the Accountant General,  
A&E, Kottayam residing at Prakash  
Vihar, Vaikom PO, Kottayam Dist.
7. T.Saseendran, Temporary Status Casual  
Labourer, Office of the Accountant  
General, A&E, Thrissur residing at  
Thozhukad House, Thrikkur Village, ..... Applicants  
Mukundapuram.

(Applicants represented by P.Manoj, first applicant)

(By Advocate Mr. M.R.Rajendran Nair)



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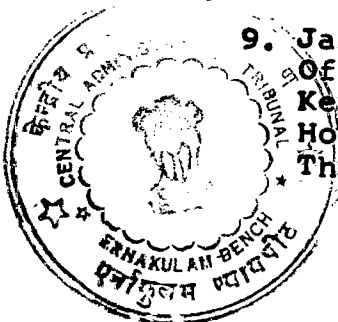
Vs.

- 1: The Accountant General (A&E)  
Kerala, Trivandrum.
2. Union of India, represented by  
Secretary to Government,  
Ministry of Finance, New Delhi. .... Respondents

(By Advocate Mr. K.S.Bahuleyan for Sr.CGSC)

O.A.Dy.No.3244/96

1. R.C.Prathap, Temporary Status Casual Labourer, office of the Accountant General (Audit), Trivandrum residing at Prashanth, Thamalam, Poojappura PO.
2. Rema Kumari M.R. Temporary Status Casual Labourer, Office of the Accountant General (Audit), Trivandrum residing at Anjana Nivas, Iswarya Nagar, Keraladityapuram, Thiruvananthapuram.
3. R.Sindhu, Temporary Status Casual Labourer, Office of the Accountant General (Audit) Trivandrum, residing at Radha Nivas, Konchiruvila, Manakkad, Thiruvananthapuram.
4. K.Lathika, Temporary Status Casual Labourer, Office of the Accountant General (Audit) Trivandrum residing at Chandra Vilasam, Meleputhen Veedu, Ayoor Konam, Peroorkada PO.
5. Kanakamma P. Temporary Status casual Labourer, Office of the Accountant General (Audit) Trivandrum residing at Gopu Nivas, Kalluvettankuzhi, Industrial Estate, Pappanamkode PO.
6. L.Gomathy, Temporary Status casual Labourer, Office of the Accountant General (Audit) Trivandrum, residing at Ratheesh Bhavan, Pappanamkode Estate, Kalluvettankuzhi, Pappanamkode PO.
7. S.Lathika Devi, Temporary Status Casual Labourer, Office of the Accountant General (Audit), Trivandrum, residing at Manakkattu Veedu, Chitharimukku PO. Kaniyapuram, Thiruvananthapuram.
8. Sarasan K.K. Temporary Status Casual Labourer Office of the Accountant General (Audit) Kerala Branch Kochi residing at Kunduvellil, Nettoor PO, Ernakulam.
9. Jalaja T.K. Temporary Status Casual Labourer, Office of the Accountant General (Audit) Kerala, Branch Thrissur, residing at Thandakkaran House, Herberg Nagar colony, Neduthuzha PO, Thrissur.



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10. K.V.Harikrishnan,  
Temporary Status Casual Labourer,  
Office of the Accountant General  
(Audit), Trivandrum residing at  
Vimala Bhavan, Vengannoor PO,  
Thiruvananthapuram.

.... Applicants

(Applicants 2 to 10 through authorised agent -1st applicant)

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The Accountant General (Accounts and Establishments)  
Kerala, Trivandrum.

2. Union of India, represented by Secretary to  
Government, Ministry of Finance, New Delhi.... Respondents

(By Advocate Mr. K.S.Bahuleyan for Sr.CGSC)

The applications having been heard on 10th May, 1996  
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek to restrain respondents  
from cancelling the temporary status granted to them.  
Registry raised certain objections and the applications  
are not numbered.

2. In view of the submissions made by learned  
standing counsel for respondents I do not consider it  
necessary to go into the objections raised by the Registry.  
Standing counsel submits that no action will be taken  
without hearing applicants. He would also submit that  
parallel cases will be examined while taking a decision.

3. In view of these submissions, which I record,  
I consider it unnecessary to proceed with the applications.

4. Standing counsel submits that he will forward  
a copy of the original application and a copy of this order  
to respondents for compliance. I record the submission.

5. Original application is disposed of as aforesaid.  
No costs.

Dated the 10th May, 1996.

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CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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CERTIFIED TRUE COPY

Date .....

Deputy Registrar

